

Central subsidy to Hotel Units in Maharashtra

7461. SHRI R. K. MHALGI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the Industrial and Investment Corporation of Maharashtra had released Central subsidy to hotel units in Aurangabad on the recommendation of the State level Committee of which a senior officer of the Central Government is also a member;

(b) whether it is also a fact that two or three instalments of the subsidy were actually disbursed by the Central Government to the State Government agency;

(c) whether it is a fact that the State agency had disbursed the full amount to the hotel industry units concerned in the belief that the Central Government would reimburse the amount as well; and

(d) if so, the reasons why the Central Government are avoiding to compensate the State Agency for the lakhs of rupees spent by it in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) The State Level Committee, Government of Maharashtra in the meetings held on 10-12-73 and 22-3-74 sanctioned subsidy to two hotels in Maharashtra. The meetings were not attended by any officer of the Central Government.

(b) Yes, Sir. Three instalments amounting to Rs. 2,21,300 were reimbursed by the Central Government to State Government agency.

(c) Part of the subsidy sanctioned to the hotels was disbursed by the State Agency.

(d) Since Hotels became eligible for Central Investment Subsidy with effect from 1-1-1977, the two hotels

which were set up in Maharashtra prior to 1-1-1977 did not qualify for subsidy.

Aluminium plant at Ratnagiri, Maharashtra

7462. SHRI R. K. MHALGI:
SHRI RAMAKRISHNA
MORE:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Central Government have since approved the setting up of an aluminium plant at Ratnagiri, Maharashtra;

(b) whether land has been purchased for the proposed project by Bharat Aluminium Company;

(c) if so, what is the area of land purchased and the cost thereof, and what is the expenditure incurred on the water supply scheme for the project;

(d) the present strength of the employees of Bharat Aluminium Company at Ratnagiri; and

(e) whether Government propose to take necessary steps to ensure that the work of construction of the plant is started by Bharat Aluminium Company during 1980-81?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) The Ratnagiri Aluminium Project was sanctioned in April, 1974.

(b) Yes, Sir.

(c) About 406.73 hectares of land was acquired by Bharat Aluminium Company Ltd. (BALCO) for the project. An advance payment of Rs. 20 lakhs has been made but the final cost is yet to be settled. No expenditure has been incurred by BALCO in respect of water supply scheme for the project.

(d) 11 (eleven).

(e) Soon after the project was sanctioned in 1974, it was found that it could not be taken up for implementation owing to financial constraints. As there has been considerable change in technology since then and the cost estimates have also become out of date, the Government have instructed BALCO to undertake a fresh techno-economic study of the project. The Government would take a fresh techno-economic study of the project. The Government would take a decision in the matter after careful examination.

Income-tax Raids in Bombay

7463. SHRI R. K. MHALGI:

ACHARYA BHAGWAN DEV:

Will the Minister of FINANCE be pleased to state:

(a) whether in the year 1976 many business houses were raided by the Intelligence Wing of the Income-tax Department, Bombay;

(b) if so, names of the firms, the amount of black money recovered and details of the seizures made, firm-wise;

(c) whether the Income-tax assessments of the assesseees mentioned above have been completed upto date; and if not, the reasons therefor and the time when the same are likely to be completed;

(d) whether the informants in the above cases, have been paid their due rewards, and, if not, the reasons therefor; and

(e) what steps Government propose to finalise these cases at the earliest?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) During the calendar year 1976, the Income-tax Department carried out searches in respect of 670 persons in Bombay.

(b) and (c). The following assets were seized as a result of the searches:—

(i) Cash	Rs. 65,13,296/-
(ii) Jewellery valued at	Rs. 27,24,720/-
(iii) Other assets valued at	Rs. 37,19,173/-
Total:—	Rs. 1,29,57,189/-

Considerable time and effort will be involved in giving details of search and seizure as well as assessment made in each case. However, if the Hon'ble Member desires to have information in respect of a particular case, information on the same will be furnished.

(d) Informants are paid rewards as and when assessments are finalized and taxes are collected.

(e) Every effort is made to finalise the cases expeditiously. The Central Board of Direct Taxes has fixed definite targets for disposal of such cases in the Action Plan and important cases have been assigned to the Inspecting Assistant Commissioners for speedy assessment.

झाड़्य तेलों की मांग और सप्लाई

7464. श्री विजय कुमार यादव : क्या नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि गत तीन वर्षों के दौरान, वर्षवार-देश में झाड़्य तेलों की मांग और सप्लाई का राज्यवार व्यापार क्या है ?

नागरिक पूर्ति मंत्री (श्री विद्या चरण शुक्ल): तेल वर्ष 1977-78, 1978-79 और 1979-80 (31-7-80 तक) के बारे में वांछित जानकारी संलग्न तीन विवरणों (अनुबंध-1, 2 व 3) में दी गई है। जो सभा पटल पर रखे गए हैं। ग्रन्थालय में रखा गया। बीएलए संख्या एल टी-1252/80] ये विवरण आयातित झाड़्य तेलों के सार्वजनिक वितरण के बारे में हैं, जिनके लिए राज्य/संघ शासित क्षेत्रों की सरकारों से समय-समय पर मांग प्राप्त हुई है और